

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1993
ANSWERED ON:05.12.2012
ALLOTMENT OF FLATS
Rao Shri Nama Nageswara

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether all the allottees who have been given possession of the flats of Delhi Development Authority's 2010 Housing Scheme have been provided with power and water connections;
- (b) if so, the details thereof and if not, the reasons therefor along with the details of areas where are allottees have taken possession without power and water connections;
- (c) whether the Government proposes to fix responsibility on the persons concerned;
- (d) if so, the details thereof and the action proposed to be taken against the persons found responsible; and
- (e) if not, the reasons therefor?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT(SHRIMATI DEEPA DASMUNSI)

(a) & (b): Delhi Development Authority (DDA) has informed that Power & Water connections in most of the flats allotted/possessions handed over under 2010 Housing Scheme, have been provided. The basic responsibility of providing Power & Water connection lies with designated electricity companies & Delhi Jal Board. DDA has made necessary payments to the concerned agencies and has taken up the issue at the highest level for completing the installation work. Wherever Delhi Jal Board (DJB) water connection has not been made available so far, the water is supplied by DDA through tankers/tube wells after checking quality.

Delhi Development Authority (DDA) has further informed that power connection in the following areas has not been installed so far:-

- i) 1080 LIG Houses at Sector-28 Rohini.
- ii) 1380 LIG Houses at Sector-28 Rohini.
- iii) 1800 LIH Houses at Sector-29 Rohini.
- iv) Sector-18B HIH Flats Dwarka.

(c) to (e): DDA has informed that in case of slackness noticed, appropriate action is taken against the responsible officers/agencies.